

SHRI B. N. DATAR : There was a special agreement between the Rajpramukh of Rajasthan and the President of India on 25th February 1952.

SHRI H. C. MATHUR : I want to know whether a special enquiry was promised in this agreement and whether this has been started.

SHRI B. N. DATAR : That enquiry is under contemplation, but in anticipation, and in view of the execution of various schemes, a sum of Rs. 150 lakhs has already been allocated.

SHRI H. C. MATHUR : Have you got the figures ?

SHRI B. N. DATAR : Yes.

SHRI H. C. MATHUR : During all these 3—4 years ?

SHRI B. N. DATAR : A lump sum has been granted, and they take the money accordingly as they require.

SHRI H. C. MATHUR : Is this money to be spent on any particular item ?

SHRI B. N. DATAR : This money is to be spent on different items and I might give you the figures : On roads Rs. 60 lakhs, minor irrigation works Rs. 50 lakhs, rural water supply Rs. 10 lakhs. Further allocation made for the schemes but not yet approved—they come to Rs. 30 lakhs.

SHRI H. C. MATHUR : How much of this amount has already been drawn ?

SHRI B. N. DATAR : An amount of Rs. 45 lakhs has been already taken by them—For roads Rs. 19 lakhs, for irrigation works Rs. 25 lakhs, and for rural water works Rs. one lakh.

MR. DEPUTY CHAIRMAN : Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

COMMISSIONER FOR WELFARE

*132. SHRI S. N. MAZUMDAR : (a) Will the Minister for HOME AFFAIRS be

pleased to state whether it is a fact that the Commissioner for scheduled castes and scheduled tribes recently visited the districts of Darjeeling and Jalpaiguri in West Bengal ?

(b) If so, has he submitted any report to Government regarding any disabilities from which the scheduled castes and scheduled tribes of these districts are suffering ?

(c) If the reply to part (b) be in the affirmative, what are those disabilities and what action do Government propose to take to remove them ?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) :

(a) Yes.

(b) and (c). The report has just been received and is under examination.

VICTIMIZATION OF WORKERS

*133. SHRI C. G. K. REDDY : Will the Minister for DEFENCE be pleased to state :

(a) whether representations were made by the Unions of the workers of the Vehicle Depot, Whitefield and the Vehicle Sub-Depot, Sular, alleging ill-treatment and victimization of the workers by the officers in charge of these workshops ; and

(b) whether the allegations against the officers were examined by Government ; and if so, what action, if any, was taken ?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) :

(a) Yes.

(b) A Court of Inquiry was convened to go into the allegations. The findings of the Court are awaited.

(Unstarred Question No 30 postponed to Questions for Oral Answers on the 17th December 1952)